# COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 382 OF 2017

## Dated: 21<sup>st</sup> February 2018

#### Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: M/s Green Energy Association Vs.		 Appellant(s)
Jharkhand State Electricity Re	gulatory Commission & Anr.	 Respondent(s)
Counsel for the Appellant(s)	: Ms. Mandakini Ghosh Mr. Parinay Deep Shah Mr. Saranshi Shaw Ms. Ritika Singhal	
Counsel for the Respondent(s)	: Mr. Farrukh Rasheed for R-1	

#### <u>ORDER</u>

Learned counsel for the State Commission states that the State Commission does not wish to file any reply. Learned counsel for respondent No.2 may take steps to file reply within one week after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 27.03.2018.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/tpd